## IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

## **PRINCIPAL BENCH**

C.P. No. 61(ND)/ 2017

**IN THE MATTER OF:** 

Rohit Relan & Ors. .....Petitioner

٧.

Sharda Motor Industries Ltd. & Ors ......Respondent

SECTION: UNDER SECTION 241-242 of Companies Act

Order delivered on 11.07.2017

Coram:

CHIEF JUSTICE M.M. KUMAR Hon'ble President

Deepa Krishan Hon'ble Member (T)

For the Petitioner(s) : Shri Virendra Ganda, Senior Advocate

Shri Kathpalia, Senior Advocate Shri Pawan Sharma, Advocate Shri Anuj Shah, Advocate Ms. Nripi Jolly, Advocate

For the Respondent(s): Ms. Smarik

Ms. Smarika Singh, Advocate
Ms. Shreya Sircar, Advocate
Shri SP Singh Chawla, Advocate

Ms. Malini Sud, Advocate

<u>ORDER</u>

C.A. No. 193(PB)/2017

Notice to the application.

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A copy of the application has already been furnished to the learned counsel for the non applicant/respondent, who seeks time to file reply. Let the reply be filed before 24.07.2017 with a copy in advance to the learned counsel for the other side, when the main petition is posted for hearing.

In the meanwhile, status quo with regard to supply shall be maintained by the respondent/non applicant.

## C.A. (PB)/2017 filed by Respondent No.1

Notice to the application.

A copy of the application has already been furnished to the learned counsel for the non applicant/petitioner. Reply, if any, be filed before the next date of hearing with a copy in advance to the learned counsel for the other side.

(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

(DEEPA KRISHAN) (MEMBER TECHNICAL)

11.07.2017 Vineet